

**FIR No. 183/20  
U/S 392/394/411  
PS Kamla Market  
State Vs. Maroof**

20.05.2021

Matter is taken up in compliance of order no. 6215-6292/CMM/Central/SS/DR/2021 dt. 15.05.2021. Further, in view of the directions of Hon'ble High Court vide office Order bearing No. 5/R/RG/DHC/2021 dated 23.04.2021, matter is heard through VC.

Present: Ld. APP for State through VC.

Ld. Counsel for applicant through VC.

Copy / scanned copy of application u/s 437 CrPC for grant of interim bail moved on behalf of the applicant / accused Maroof has been received.

Reply has been filed by IO through electronic mode.

Arguments heard on bail application.

According to ld. defence counsel, the accused is falsely implicated in the present case. It is further argued that the accused is languishing in jail since more than six months. The accused has no previous involvement. Therefore, benefit of bail is requested.

It is further submitted that the accused is in JC since 05.05.2021 Therefore, the accused may be admitted to interim bail in view of Minutes of HPC, dated 04.05.2021

Per contra, Ld. APP has opposed the present bail application.

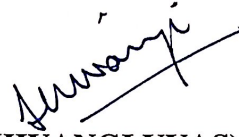
I have considered submissions of both parties. The allegations made against accused are serious in nature. The maximum punishment prescribed for the offences alleged is life imprisonment. The application of the accused do not mention as to how the present case is covered ~~in the covered~~ in the criteria laid down in Minutes of HPC, dated 04.05.2021 and 11.05.2021 In the opinion of court, the case of the accused is not covered under any of the criterion laid down in minutes of HPC dated 04.05.2021 and 11.05.2021(effective implementation of the directions issued by Hon'ble Supreme Court of India in Suo Moto

*Handwritten signature*

Petition (Civil) No. 1/2020 – In Re:Contagion of COVID-19 vide its orders dated 23.03.2020 and 13.04.2020).

In view of above, the present application for grant of interim bail is dismissed.

Let Copy of order be send to Ld. Counsel for the accused/ applicant through electronic mode.



(SHIVANGI VYAS)

MM RELIEVER/CENTRAL/THC

20.05.2021

FIR No. 194/2021  
U/S 33/38/58 Excise Act  
PS Sadar Bazar  
State Vs. Karan

20.05.2021

Matter is taken up in compliance of order no. 6215-6292/CMM/Central/SS/DR/2021 dt. 15.05.2021. Further, in view of the directions of Hon'ble High Court vide office Order bearing No. 5/R/RG/DHC/2021 dated 23.04.2021, matter is heard through VC.

Present: Ld. APP for State through VC.

Ld. Counsel for applicant through VC.

Copy / scanned copy of application u/s 437 CrPC for grant of interim bail moved on behalf of the applicant / accused karan has been received.

Reply has been filed by IO through electronic mode.

Arguments heard on bail application.

According to ld. defence counsel, the accused is falsely implicated in the present case, case property is planted upon him, no useful purpose will be served by keeping the accused in JC.

It is further submitted that the accused is in JC since 05.05.2021 Therefore, the accused may be admitted to interim bail in view of Minutes of HPC, dated 04.05.2021

Per contra, Ld. APP has opposed the present bail application.

I have considered submissions of both parties. The accused is in JC since 05.05.2021. Further, the accused has no previous involvement and this is the only case pending against the accused.

In view of above facts and circumstances, I am of the opinion that the case of the accused is covered in the criteria laid down in Minutes of HPC, dated 04.05.2021 and 11.05.2021 (effective implementation of the directions issued by Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No. 1/2020 – In Re:Contagion of COVID-19 vide its




orders dated 23.03.2020 and 13.04.2020). Keeping in view the Covid-19 Pandemic no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to interim bail for 90 days on his furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the jail superintendent concerned.

After completing 90 days the accused shall surrendered himself before concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above. Bail application is disposed of accordingly.

Copy of this order be sent to the counsel for the applicant /accused through E-mail / WhatsApp by the Reader / Ahlmad. Copy of order be also sent to jail superintendent concerned.



(SHIVANGI VYAS)

MM RELIEVER/CENTRAL/THC

20.05.2021

FIR No. 246/2021  
PS Subzi Mandi  
State Vs. Anuj Kumar

20.05.2021

Matter is taken up in compliance of order no. 6215-6292/CMM/Central/SS/DR/2021 dt. 15.05.2021. Further, in view of the directions of Hon'ble High Court vide office Order bearing No. 5/R/RG/DHC/2021 dated 23.04.2021, matter is heard through VC.

Present: Ld. APP for State through VC.

Ld. Counsel for applicant through VC.

This is an application seeking bail u/s. 437 Cr.P.C moved on behalf of the applicant/accused through e-mode.

Reply to the bail application has been filed by the IO.

It is submitted by the counsel for applicant / accused that applicant has been falsely implicated in the present case. It is further submitted that the accused is in JC since 08.05.2021. Ld. Counsel submits that the accused has no previous involvement and no recovery has been affected.

Ld. APP for the state has opposed the bail application. on the ground that the same should not be allowed as there are serious allegations against accused and the accused may commit crime again if released on bail.

I have given thoughtful consideration to the facts and circumstances of case and carefully perused the record in light of submissions made before me.

Before granting bail in case involving non -bailable cases, the Court is required to take into consideration the matters such as the nature and seriousness of the offence, likelihood of the accused fleeing from justice and tampering with the prosecution evidence, circumstances which may be peculiar to the accused, larger interest of the public or the State, etc. It has been held that since the jurisdiction is discretionary, it is required to be exercised with great care and caution by balancing valuable right of liberty of an individual and the interest of the society in general.

*Anuj Kumar*

The allegations made against accused are serious in nature. The investigation of the present matter is at initial stage. Keeping in view the serious nature and gravity of offence and considering all the facts and circumstances of the present case and after perusal of report filed on behalf of IO, no ground for grant of bail is made out at this stage. Hence, application for grant of bail is dismissed.

Copy of the order be given to the Applicant / Accused Through Email/  
Whatsapp.



(SHIVANGI VYAS)

MM RELEIVER/CENTRAL/THC

20.05.2021


FIR No.255/2020  
PS Sadar Bazar  
State Vs. Manoj @ Booza

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Ld. APP for the State.

Status report of accused received from jail superintendent in which he has stated that the accused is convicted in case FIR No.81/2010, PS Sadar Bazar, u/s 302/34 IPC by the Hon'ble Court of Ms. Poonam Chaudhary, Ld. ASJ, Central, THC, Delhi. Put up before the court concerned on 28.05.2021.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI


FIR No.425/2019  
PS Kotwali  
U/S 392/411 IPC

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: None.

Let verification report of surety be called from the SHO/IO for  
22.05.2021.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI



FIR No.211/2020  
PS Chandani Mahal  
State Vs. Zakir @ Saleem


20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Sh. Mohd. Nabeel, Ld. APP for the State through VC.

None for the accused.

Put up before concerned Duty Magistrate on 21.05.2021.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI

FIR No43/2021  
PS Chandani Mahal  
State Vs.  
Jiyauddin @ Jugnu

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Ld. APP for the State through VC.

None for the accused.

Put up before concerned Duty Magistrate on 21.05.2021.



**(SHIVANGI VYAS)**  
**Duty MM, RELIEVER (CENTRAL),**  
**THC COURTS, DELHI**


FIR No.0138/21  
PS Daryaganj  
U/S: 25 Arms Act  
State Vs. Mohd. Juneed

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: None.

Put up before Duty Magistrate concerned on 21.05.2021.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI

FIR No.11/21  
PS Kamla Market  
State Vs. Sikender @ Ismaile

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Ld. APP for the State through VC.

None for the accused.

Verification report of surety received back unserved with the report that the due to shortage of time and covid situation, bail bond could not be verified yet.

IO is directed to file the verification report of surety on or before 23.05.2021.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI

FIR No.65/2021  
PS Darya Ganj  
State Vs. Mohln Khan @ Sonu

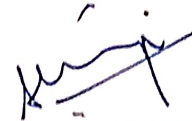
20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Ld. APP for the State.  
None.

Verification report of surety has not been received.

Let fresh verification report of surety be called from the SHO/IO concerned for 22.05.2021.



(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI


eFIR No. 006142/21  
U/S 379/411/482 IPC  
PS Roop Nagar

19.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Sh. Pankaj Gulia, Ld. APP for the State through VC.  
Ld. Counsel for the applicant/ accused through VC.

Ld. Counsel has moved an application U/S 437 CrPC for granting the bail to the accused.  
Let the report be called from SHO/IO concerned for **25.05.2021**.

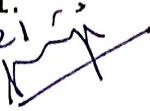
  
(BHAVAYA KARHAIL,)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI  
19.05.2021.

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Ld. APP for the State through VC.  
Ld. Counsel for the Accused through VC,

Let previous conviction report of the accused be filed by SHO/IO concerned for ~~21~~ 20.05.2021.

21.05.2021  


  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI

FIR No.35/21  
PS Nabi Karim  
State Vs. Sonam @ Tara babu

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: None.

Put up before Duty Magistrate concerned on 21.05.2021.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI



FIR No.407/2020  
PS: Roop Nagar  
U/S: 498A/307/306/302/34 IPC  
State Vs. Abhishek Kumar

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Copy of present application under Section 167 (2) Cr.P.C. has been received through electronic mode.

Present: Ld. APP for the State through VC.  
Ld. Counsel for the applicant/ accused through VC.

This is the second application moved under section 167 (2) Cr.P.C. for default bail on behalf of the applicant/accused.

IO of the case has also filed reply through electronic mode.

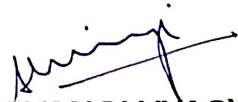
Ld. Counsel for the applicant/accused submitted that although the chargesheet in the present case was filed well within the stipulated time, however, the same is incomplete.

Heard. Record Perused.

Ld. Counsel for the applicant/accused submitted that he will file scanned copy of chargesheet along with other relevant documents 21.05.2021.

As requested, put up for consideration on 21.05.2021.

Copy of the order be sent electronically to counsel for the applicant and the SHO concerned.

  
(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL)  
THC COURTS, DELHI  
20.05.2021.

FIR No09/2021  
PS Safardar Jung  
U/S : 3 R.P. (U.P.) Act  
State Vs. Shibu

20.05.2021.

Vide order No. 256/RG/DHC/2021 dated 08.04.2021 of the Hon'ble High Court of Delhi, all the cases are being taken up through VC.

Present: Ld. Counsel for the accused through VC.

Ld. Counsel for the accused has submitted personal bail bond for accused Shibu S/o Sh. Sita Ram. The same is accepted.

Intimation be sent to jail superintendent through electronic mode.

**This order be also treated as Release Warrants on behalf of accused**

**Shibu.**



(SHIVANGI VYAS)  
Duty MM, RELIEVER (CENTRAL),  
THC COURTS, DELHI